

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

CP No. 422/2016

IN THE MATTER OF:

**M/s Bank of Baroda
Vs**

.... APPLICANT / PETITIONER

M/s Metaphor Exports Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 433(e), 434 and 439 of the Companies Act

Order delivered on 24.05.2018

Coram:

**CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President**

**Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)**

For the Petitioner/Applicant : Mr.Amol Vyas, Adv. for R.P.
Mr. Ankit Jain, PCS for RP
Mr. Satyendra Khorania, RP

For the Respondent : Mr. Hrishikesh Baruah,
Mr. Siddhant Kaushik, Advs.

ORDER

Mr. Kaushik, learned Counsel for the respondent states that reply has been filed in the Registry today vide diary nos. 4992 & 4993. Learned Counsel further states that a copy of the reply has already been furnished to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days with a copy in advance to the Counsel opposite.

List for arguments on 13th June, 2018.


**(M.M.KUMAR)
PRESIDENT**


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**